

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2301**

TO BE ANSWERED ON THE 9TH AUGUST, 2023/ SRAVANA 18, 1945 (SAKA)

CRIMES AGAINST SCHEDULED CASTE PERSONS

2301. SHRI RANDEEP SINGH SURJEWALA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) as per NCRB records, whether it is a fact that the incidence of crime against Scheduled Castes have increased in recent years, if so, what is the percentage of increase in last five years;

(b) whether the incidence of crime against Scheduled Castes have increased by more than 96 per cent in Haryana during last five years;

(c) what steps Government has taken to ensure robust action against the perpetrators; and

(d) whether any specific plan of action have been implemented in States where there have been the highest increase in the crime against Scheduled Castes?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) & (b): National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available until year 2021. The details of number of Cases Registered, under Crime against Scheduled Castes (SCs) during years 2017-2021, State/UT-wise, including Haryana is enclosed at Annexure.

Increased awareness amongst the masses about their rights & laws enacted by the Government to protect their basic human rights and

dignity, increased accessibility to police and accountability, training and sensitization of police officials, addition of new offences under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act(PoA), 1989 vide the amendment of 2015, have led to better reporting of crimes against Scheduled Castes.

(c) & (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including SCs rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, the Government is committed to ensure protection of members of Scheduled Castes. Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989.

In addition, Government of India has issued advisories to States/UTs from time to time to implement the provisions of the POA Act and Rules in letter and spirit, which are available at www.mha.gov.in.

To make the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 more effective and to provide greater justice and enhanced redressal to injustice suffered by the atrocity victims, this Act

was amended in 2015. The amendment includes new offences, expanded scope of presumptions, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try offences under the POA Act to enable expeditious disposal of cases, power of Special Courts and Exclusive Special Courts to take direct cognizance of offences. Further, Section 18 of the POA Act was amended through the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2018 and enforced on 20.08.2018. Conduct of a preliminary enquiry before registration of an FIR or to seek approval of any authority prior to arrest of an accused is no longer required.

The Ministry of Home Affairs has advised the States and UTs to identify the Atrocity-prone areas for taking preventive measures to save life and property of the members of the SC/ST communities and post adequate number of police personnel, fully equipped with policing infrastructure in the Police Stations in such vulnerable areas.

Further, the Department of Social Justice and Empowerment, Ministry of Social Justice & Empowerment runs a Centrally Sponsored Scheme for the implementation of Protection of Civil Rights (PCR) Act,

1955 and the Scheduled Castes (SC) and the Scheduled Tribes (ST) (Prevention of Atrocities) {POA} Act 1989, under which Central Assistance is provided to the State Governments and Union Territory Administrations for effective implementation of the PCR Act, 1955 and the SC/ST (POA) Act, 1989.

**ANNEXURE MENTIONED IN THE REPLY TO RAJYA SABHA UNSTARRED QUESTION No. 2301
FOR REPLY ON 09th AUGUST 2023**

State/UT-wise Cases Registered (CR), under Crime against Scheduled Castes (SCs) during
2017 to 2021

SL	State/UT	2017	2018	2019	2020	2021
1	Andhra Pradesh	1969	1836	2071	1950	2014
2	Arunachal Pradesh	2	0	0	0	0
3	Assam	10	8	21	28	15
4	Bihar	6747	7061	6544	7368	5842
5	Chhattisgarh	283	264	341	316	330
6	Goa	10	5	3	2	4
7	Gujarat	1477	1426	1416	1326	1201
8	Haryana	762	961	1086	1210	1628
9	Himachal Pradesh	109	130	189	251	244
10	Jharkhand	541	537	651	666	546
11	Karnataka	1878	1325	1504	1398	1673
12	Kerala	916	887	858	846	948
13	Madhya Pradesh	5892	4753	5300	6899	7214
14	Maharashtra	1689	1974	2150	2569	2503
15	Manipur	0	0	0	0	0
16	Meghalaya	0	0	0	0	0
17	Mizoram	0	0	0	0	0
18	Nagaland	0	0	0	0	0
19	Odisha	1969	1778	1886	2046	2327
20	Punjab	118	168	166	165	200
21	Rajasthan	4238	4607	6794	7017	7524
22	Sikkim	5	5	4	0	2
23	Tamil Nadu	1362	1413	1144	1274	1377
24	Telangana	1466	1507	1690	1959	1772
25	Tripura	1	1	0	2	3
26	Uttar Pradesh	11444	11924	11829	12714	13146
27	Uttarakhand	96	58	84	87	123
28	West Bengal	138	119	145	109	108
	TOTAL STATE(S)	43122	42747	45876	50202	50744
29	A&N Islands	0	0	0	0	0
30	Chandigarh	1	1	1	3	0
31	D&N Haveli and Daman & Diu+	0	1	2	1	0
32	Delhi	48	36	76	69	136
33	Jammu & Kashmir*	0	1	2	7	13
34	Ladakh			-	0	0
35	Lakshadweep	0	0	0	0	0
36	Puducherry	32	7	4	9	7
	TOTAL UT(S)	81	46	85	89	156
	TOTAL (ALL INDIA)	43203	42793	45961	50291	50900

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018 & 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh for 2018 & 2019